

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
Civil Appeal Nos 1836-1837 of 2022**

**Raipur Energen Limited**

**.... Appellant(s)**

**Versus**

**Union of India & Ors**

**....Respondent(s)**

**ORDER**

- 1 We find no error in the order of the National Green Tribunal dated 8 December 2021 in OA Nos 17/2016/EZ and 40/2016/EZ.
- 2 The appeals are accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

.....J.  
**[Dr Dhananjaya Y Chandrachud]**

.....J.  
**[Surya Kant]**

**New Delhi;  
March 14, 2022  
-S-**

ITEM NO.11

Court 4 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).1836-1837/2022

RAIPUR ENERGEN LIMITED

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No.34113/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.34111/2022-EX-PARTE STAY and IA No.34112/2022-APPROPRIATE ORDERS/DIRECTIONS)

Date : 14-03-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s) Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Arshit Anand, Adv.  
Mr. Rohan Talwar, Adv.  
Mr. Kaustubh Singh, Adv.  
Mrs. Shally Bhasin, AOR

For Respondent(s) Mr. Ritwick Dutta, Adv  
Ms. Srishti Agnihotri, AOR  
Mr. Saurabh Sharma, Adv.  
Ms. Sanjana Grace Thomas, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 The appeals are dismissed in terms of the signed order.
- 2 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)  
AR-CUM-PS

(ANJU KAPOOR)  
COURT MASTER

(Signed order is placed on the file)